

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
PART-II, SECTION-3, SUB SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
New Delhi

NOTIFICATION NO. 25 /2002-2007

Dated:- 17th Jan, 2003

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Export and Import Policy, 2002-2007, the Central Government hereby makes the following amendments in the ITC(HS) Classifications of Export and Import Items , 2002-2007 published on 31st March, 2002 as amended from time to time, namely in Chapter-7 under Exim Entry No. 07032030 Schedule 1 – Imports of the said ITC(HS) Classification of Export & Import items, 2002-2007:-

The said entry in the amended form would read as under:-

Exim Code	Item description	Policy	Condition relating to the policy
070320 30	Garlic, fresh or chilled	Free	

This issues in public interest.

(L.MANSINGH)
Director General of Foreign Trade and
Ex-Officio Addl. Secretary to the Government of India

Copy to all concerned.